

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.NO. 67 OF 2000.

Wednesday this the 19th day of January 2000.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. J.L. NEGI, ADMINISTRATIVE MEMBER

vs.

1. Union of India represented by the General Manager, Southern Railway, Headquarters Office, Park Town P.O., Chennai-3.
2. The Divisional Railway Manager, Southern Railway, Palakkad Division, Palakkad.
3. The Senior Divisional Signal and Telecommunications Engineer, Southern Railway, Palakkad Division, Palakkad.
4. The Senior Divisional Personnel Officer, Southern Railway, Palakkad Division Palakkad.

(By Advocate Smt. Sumathi Dandapani) Respondents

The application having been heard on 19th January 2000, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASN, VICE CHAIRMAN

The applicant, Head Clerk (Data Operator) in E.D.P. Centre, Southern Railway has filed this application aggrieved by the order (A6) dated 7.7.99 of the 4th respondent in which the applicant has been in addition to the work in the E.D.P. Centre, Palakkad directed to perform the duties on Saturdays in the office of the Senior Section Engineer (Telecommunication Division), Palakkad. It is stated in the application that the applicant was transferred to E.D.P Centre on her request but she had not requested for a posting in the Office of the Senior Section Engineer (Telecommunication

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Division) Palakkad and that the conditions of service of the employees in the E.D.P. Centre and those in the Office of the Senior Section Engineer(Tele.) Division are different. The applicant's case is that the deduction made from the pay of the applicant for not performing the work on Saturdays which she is not supposed to do is unreasonable. The applicant, therefore, filed this O.A. for the following reliefs:

1. Call for the records leading to the issue of Annexure A6 and set aside the same.
2. Declare that the applicant is not liable to work on Saturdays in the office of the Senior Section Engineer/Tele./Division, Palakkad as long as she is working in the E.D.P. Centre, Palakkad.
3. Direct the respondents to disburse the deducted wages to the applicant.
4. Grant such other further reliefs as deemed just, fit and proper in the facts and circumstances of the case."

2. When the Application came up for hearing the learned counsel on both sides agree that the application may be disposed of with a direction to the 2nd respondent to consider the representation submitted by the applicant on 27.10.99 (A7) and to give the applicant an appropriate order within a reasonable time.

3. In the light of the above submission made by the counsel on either side, the application is disposed of directing the 2nd respondent to consider the representation made by the applicant (A7) dated 27.10.99, in the light of the rules and instructions on the subject and to give the applicant an appropriate order within a period of one month from the date of receipt of a copy of this order. No costs.

Dated 19th January 2000.

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J.L. NEGI
ADMINISTRATIVE MEMBER

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A.V. Haridasan
A.V. HARIDASAN
VICE CHAIRMAN

List of Annexures referred to in the order:

**Annexure A6: True copy of order No. J/P 535/VII/Clerical/Vol.7
dated 7.7.99 issued by the 4th respondent.**

**Annexure A7: True copy of applicant's representation dated
27.10.99 addressed to the 2nd respondent.**